

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3309/2018

New Delhi, this the 5th day of September, 2018

Hon'ble Mr. Pradeep Kumar, Member (A)

Ved Pal (Aged about 61 years)

Group 'D'

Safai Karamchari

S/o Shri Asha Ram

R/o B-600, Gali No.1

Railway Line, Meet Nagar

North West Delhi

Delhi – 110 094.

... Applicant

(By Advocate:Shri Arun Kumar)

VERSUS

1. East Delhi Municipal Corporation
Through its Commissioner
419, Udyog Sadan, Patparganj
Industiral Area, Delhi – 110 092.
2. The Deputy Commissioner
East Delhi Municipal Corporation
Shahdara, South Zone
Karkardooma, Delhi – 110 092.
3. The Department of Accounts and Finance
EDMC, Shahdara, South Zone
Karkardooma, Delhi – 110 092.

...Respondents

O R D E R (Oral)

Shri Arun Kumar appeared for the applicant and mentioned that the applicant had retired from East Delhi Municipal Corporation on 31.12.2016. The grievance of the applicant is that he has not yet got the retiral dues. In this regard, a legal demand notice dated 06.08.2018 has also been served upon the respondent no.1, i.e., Commissioner of East Delhi Municipal Corporation, which is said to be still un replied.

2. The matter is disposed of, at the admission stage itself, without going into the merit of the case with a direction to the respondents to pass a

speaking order on the said representation within a time period of eight weeks from the date of receipt of a copy of this order. No costs.

(Pradeep Kumar)
Member (A)

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